

**AMENDMENTS TO THE MEDICINAL AND
TOILET PREPARATIONS (EXCISE DUTIES)
RULES**

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:

(1) G.S.R. No. 774 dated the 6th September, 1958.

(2) G.S.R. No. 793, dated the 13th September, 1958.

[Placed in Library, See No. LT-950|58].

**AMENDMENTS TO THE CENTRAL EXCISE
RULES**

Shrimati Tarkeshwari Sinha: On behalf of Shri B. R. Bhagat, I beg to lay on the Table, under section 38 of the Central Excise and Salt Act, 1944, a copy of Notification No. G.S.R. 795, dated the 13th September, 1958, making certain further amendments to the Central Excise Rules, 1944. [Placed in Library, See No. LT-951|58].

**ANNUAL REPORT OF BHARAT ELECTRONICS
(PRIVATE) LIMITED**

The Parliamentary Secretary to the Minister of Defence (Shri Fatesingh Rao Gaekwad): Sir, on behalf of Shri Raghuramaiah, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Bharat Electronics (Private) Limited for the year 1956-57 including a copy of the auditor's report thereon. [Placed in Library, See No. LT-952|58].

Shri Morarka (Jhunjhunu): On a point of order, Sir.

The hon. Parliamentary Secretary placed on the Table just now the

Annual Report together with the audited statement of accounts for the year 1956-57. The annual report and the audited statement of accounts for the year 1955-56 were not placed on the Table of the House except as a part of the commercial appendix to the appropriation accounts of the Defence Ministry. They placed that statement on the Table on the 4th September, 1958.

Section 639 of the Companies Act requires that these reports and statements of accounts should be placed on the Table annually. My information is that these accounts were signed by the auditors and adopted by the directors as early as the 20th November, 1956. They were adopted on the 20th November, 1956, but they were....

Mr. Speaker: Which one? The present one?

Shri Morarka: No, for the previous year.

They were adopted on the 20th November, 1956, but were not placed on the Table of the House till today except, as I told you, as an appendix to the appropriation accounts on the 4th September, 1958, i.e., after 29 months.

Even the report for this year, they are placing on the Table after 18 months. I cannot understand why this inordinate delay is taking place in placing these annual reports and statements of accounts of the Government Corporations on the Table of the House when the accounts are audited in time and are considered and adopted by the directors in time. There are different sections of the Company Law under which these accounts have to be submitted to the shareholders within nine months of the year-ending and before that the accounts have to be audited and kept ready.

Mr. Speaker: I am not going to allow an argument. What are the facts? I will ask the hon. Minister to look into them.

Shri Fatesingh Rao Gaekwad: Sir I shall look into the matter.

Mr. Speaker: If the hon. Member will table a question, I will ask the hon. Minister to answer.

Dr. Ram Subhag Singh (Sasaram): They are all here.

Mr. Speaker: What is this delay due to?

The Deputy Minister of Defence (Shri Bagnuramaiah): I have just come Sir. May I know the background?

Mr. Speaker: The hon. Member has complained that the report for the year 1956-57 has been placed on the Table just now after nine months. So far as the earlier report is concerned, he says that though the report was made as early as November, 1956, it has not been placed on the Table of the House except indirectly on the 4th September, or whatever the date is, as an appendix to some other papers that have been placed in this House. He would like to know as to why the regular procedure of placing the reports has not been adopted in one case and why there has been delay in both the cases.

Shri Bagnuramaiah: I shall look into it and make a report tomorrow.

12.13. hrs.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 23rd September, 1958, from the District Magistrate, Kanpur:—

* "I have the honour to inform you that the Sub-Divisional Magistrate, Bilhaur of Kanpur District, found it his duty, in the exercise of his powers under section 7, Criminal Law (Amendment) Act/1st Criminal Procedure Code, to direct that Shri Jagdish Awasthi

Member, Lok Sabha, be arrested for committing offence punishable under these sections. Shri Jagdish Awasthi, Member, Lok Sabha, was accordingly arrested at 3 p.m. on the 23rd September, 1958, and is at present lodged in the District Jail, Kanpur."

Shri S. M. Banerjee: What is the section?

Mr. Speaker: Section 7 of the Criminal Law (Amendment) Act.

COMMITTEE ON PETITIONS

MINUTES

Shri Barman (Cooch-Bihar—Reserved—Sch. Castes): Sir, I beg to lay on the Table the Minutes of the sittings (Nineteenth and Twentieth) of the Committee on Petitions held during the Fifth Session.

12.14 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 22nd September, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."